

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 388/1986

Date of decision: 23.07.1992.

Dr. B. Karoli

... Applicant

Versus

Union of India

... Respondents

For the Applicant

... Sh. S.C. Gupta, Sr. Counsel

For the Respondents

... Sh. N.S. Mehta, Sr. Counsel

Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

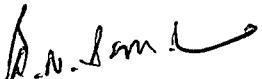
1. Whether Reporters of local papers may be allowed to see the Judgment?

2. To be referred to the Reporters or not?

Judgment (Oral)
(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

The learned counsel for the applicant states that the applicant does not wish to pursue the present application and he wants to withdraw the same. Accordingly, the application is dismissed as withdrawn.

There will be no order as to costs.


(B.N. DHOUNDIYAL)
MEMBER(A)
23.07.1992


(P.K. KARTHA)
VICE CHAIRMAN(J)
23.07.1992

RKS
230792